

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM NO. 9
(IB)-76(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.... Applicant/petitioner

Vs.

M/s. Pellet Energy systems Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 18.09.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the Petitioner/Applicant:

For the Respondent(s):

ORDER

CA-894(PB)/2018

Status report with regard to list of creditors of corporate debtor along with the affidavit filed by the IRP is taken on record subject to just all exceptions. The office is directed to maintain the record and put up the same at the time of final disposal.

The application stands disposed of.

CA-895(PB)/2018

Second progress report with regard to minutes of the first meeting of Committee of Creditors and minutes of the 2nd meeting of the CoC filed by the IRP is taken on record subject to just all exceptions. The office is directed to maintain the record and put up the same before us at the time of final disposal.

The application stands disposed of.



CA-896(PB)/2018

Status report with regard to minutes of the first meeting of company wherein agenda Item 10 specifies about the appointment of IRP as RP which has been approved with 97.24 % voting of CoC Members and thereby Ms. Reshma Mittal is appointed as RP. The report is taken on record subject to just all exceptions. The office is directed to maintain the record and put up the same before us at the time of final disposal.

The application stands disposed of.

Sd/ —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

18.09.2018
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Sd/ —

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)